

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT - IV

**ITEM No. 111
(IB)/851/ND/2020**

IN THE MATTER OF:

Salom Electronics India LLP ... Applicant/Petitioner

Vs

Lava International Limited ... Respondent

Order under Section 9 of IBC.

Order delivered on 24.12.2020

Coram:

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Ms. Chitra Ahluwalia, Adv

For the Respondent :

ORDER

Learned Proxy Counsel for the Applicant seeks and is granted time to file rejoinder within 10 days.

List the matter on **18.02.2021**.

**Sd/-
(K. K. VOHRA)
MEMBER (TECHNICAL)
Upasana- 24.12.2020**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**